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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

**Notification No. 13 / 2008-Customs (N.T.)**

New Delhi, the 5<sup>th</sup> March, 2008  
15 Phalguna, 1929 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs, Central Revenue Building, Statue Circle, Jaipur to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on

- (i) the Commissioner of Customs, Air Cargo Complex, Sahar, Mumbai and
- (ii) the Commissioner of Customs, (Import), Jawahar Customs House, Nhava Sheva, Raigad, Maharashtra

for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s Rajasthan Watch Manufacturers, D-468C, Road No. 9A, VKI Area, Jaipur , D-468C, Road No. 9A, VKI Area, Jaipur issued vide, F.No. 23/38/2006-DZU/RWM, dated the 19<sup>th</sup> June, 2007, by the Additional Director General, Directorate General of Revenue Intelligence, Delhi Zonal Unit, New Delhi.

**[F.No. 437/57/2007-Cus.IV]**

(Aseem Kumar)

Under Secretary to the government of India